

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.118- IA/527(AHM)2022 in IA/404(AHM)2022
ITEM No.119- IA/404(AHM)2022
ITEM No.120- IA/439(AHM)2021
ITEM No.121- IA/826(AHM)2021
ITEM No.122- IA/47(AHM)2022 in IA/324(AHM)2021
ITEM No.123- IA/92(AHM)2022
ITEM No.124- IA/193(AHM)2022
ITEM No.125- IA/255(AHM)2022
in
CP(IB) 321 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Sintex Prefab & Infra Ltd

.....Respondent

Order delivered on ..27/06/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Jay Kansara [IA/527(AHM)2022]
: Ld. Adv. Mr. Monaal J. Davawala for RP [IA/404(AHM)2022,
IA/439(AHM)2021, IA/47(AHM)2022, IA/92(AHM)2022]
: Ld. Adv. Mr. Siddharth Kaushik [IA/826(AHM)2021]
: Ld. Adv. Mr. Jaimin R. Dave along with Ld. Adv. Mr. Priyank
Dave [IA/255(AHM)2022]
: Ld. Adv. Mr. Raheel S. Patel [IA/193(AHM)2022 and
IA/92(AHM)2022]
For the Respondent : Ld. Adv. Mr. Arjun Sheth along with Ld. Adv. Ms. Rhea
Sevak [IA/439(AHM)2021, IA/47(AHM)2022, and
IA/92(AHM)2022]

ORDER

IA/404(AHM)2022

This application is filed by the RP for approval of the Resolution Plan. However, at the request of Learned Counsel for the RP, the matter stands adjourned to 26.07.2022.

IA/826(AHM)2021, IA/193(AHM)2022 and IA/255(AHM)2022

These applications are filed by the Operational Creditors whose claims were rejected on the ground of delay.

We heard Learned Counsel for the Applicants and Learned Counsel for the RP. We direct the RP to consider their claims as per the Rules.

All matters stand adjourned to 26.07.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**MADAN B GOSAVI
MEMBER (JUDICIAL)**

Rajeev